

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

DATE 2.3.1990

PRESENT

HON'BLE SHRI N. V. KRISHNAN, ADMINISTRATIVE MEMBER

&

HON'BLE SHRI N. DHARMADAN, JUDICIAL MEMBER

O.A. 132/90

Thresiamma Poulose

Applicant

Vs.

1. Union of India represented
by its Secretary, Ministry of
Communications, New Delhi

2. The Chief General Manager,
Telecommunications, Kerala
Circle, Trivandrum

Respondents

M/s. M. R. Rajendran Nair &
P. V. Asha

Counsel for the
applicant

Mr. P. V. Madhavan Nambiar, SCGSC

Counsel for the
respondents

O R D E R

HON'BLE SHRI N. V. KRISHNAN, ADMINISTRATIVE MEMBER

This is an application by the widow of late Shri Poulose, an employee in the Telecommunication Department. She filed an application dated 6th October, 1989 Annexure-II seeking a suitable post for herself. Incidentally, she ^{had} ~~had~~ earlier mentioned that in the circumstance there was no other go except to get an employment either for herself or for her daughter aged eighteen.

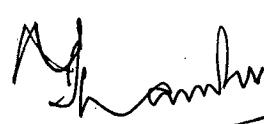
2. The application was rejected by a non-speaking order dated 3.11.1989 of the second respondent. Hence this application has been filed before us.

3. The respondents have filed a statement giving various particulars about the deceased family and it is stated that the applicant at her present age of forty six may not be able to perform any effective and useful service to the department.

4. Having heard the counsel and also the specific prayer made in relief No. 2 seeking compassionate appointment in favour of the applicant's daughter Miss Christy Paul, we are of the view that the interest of justice will be served if the applicant gets ~~and~~ an application from her daughter addressed to the second respondent for compassionate appointment on the ground of her father's death and sends it to the second respondent.

In that event, the second respondent is directed to dispose of the application within a period of one month from the date of receipt of the application. We issue such directions accordingly.

5. The application is disposed of with the above directions.


2.3.90

(N. Dharmadan)
Judicial Member


2.3.90

(N. V. Krishnan)
Administrative Member

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